

**Central Administrative Tribunal
Principal Bench**

**CP 551/2017
In
TA 134/2013**

New Delhi this the 30thday of January, 2018

**Hon'ble Sh. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Chakresh,s/o Shri Vishnu Dutt,R/o V-859,
Mohalla Maheliya,Village Ghonda, Delhi -53
2. Sikander,s/o Shri Nepal,R/o 1st Pusta
Village Usmanpur,Delhi-53
3. Sapnil Kumar,s/o Sh.Jagpresh, R/o H-62/20,
Jai Parkash Nagar,Delhi- 53
4. Manish Sharma,S/o Manohar Lal,R/o Kailawan,
P.O.Kailwan, Distt .Bulandshahar (U.P.)
5. Naresh,S/o Shri Ram Ji Lal,R/o Village Shamsher Pur,
Post-Morta, Distt. Ghaziabad (U.P.)
6. Shailender,S/o Shri Rampal,R/o House No.914,
Ghonda, Near SBI Bank, Gamri Road, Delhi-53.Applicants

(By Advocate: Shri U.Srivastava)

Versus

1. Sh. Manish Gupta Commissioner, SDMC,
Dr. S.P.M. Civic Centre, Minto Road, New Delhi-02
2. Sh. P.K. Gupta Commissioner, North DMC
Dr. S.P.M. Civic Centre, Minto Road, New Delhi-02
3. Sh. Amit Yadav Commissioner, EDMC
Udhog Sadan, Patpatganj, New Delhi. Respondents

**(By Advocate: Sh. M.S. Reen-R-2
Sh. Vaibhav Pratap Singh for Sh. R N Singh.)**

ORDER (ORAL)

Sh. Raj Vir Sharma, Member (J)

Heard the learned counsel for the parties. A perusal of the compliance affidavit filed by the alleged contemnors, in compliance of our order reveals that the names of the applicants have been added in the panel as directed by us.

2. Learned counsel for the petitioners submitted that the alleged contemnors have complied with the directions of this Tribunal after a lapse of one year. After perusal of the record, we are satisfied that our order has been substantially complied with. C.P. is closed. If any grievance is left over, the petitioners may seek redressal separately as per law.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (J)

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